

(10)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A.934/88

Prabhakar Sinha,
Quarter No.F-6,
Ordnance Estate,
Ambernath - 421 502.

.. Applicant

vs.

1. Union of India
through
The Secretary,
Defence Production,
Ministry of Defence,
South Block,
New Delhi - 11.

2. The Chairman
Ordnance Factory Board,
10 A, Auckland Road,
Calcutta - 1.

3. General Manager,
Machine Tool Prototype Factory,
Ambernath - 421 502.

.. Respondents

Coram: Hon'ble Shri Justice U.C.Srivastava, Vice-Chairman

Hon'ble Shri M.Y.Priolkar, Member(A)

Appearances:

1. Mr.D.V.Gangal
Advocate for the
Applicant.

2. Mr.P.M.Pradhan
Advocate for the
Respondents.

ORAL JUDGMENT:

Date: 3-6-1991

(Per U.C.Srivastava, Vice-Chairman)

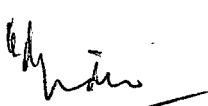
The applicant approached this Tribunal against the transfer order dtd. 9-5-1988. It appears that because the transfer order was passed he moved an application for voluntary retirement. But the application for voluntary retirement was withdrawn by him but not accepted by the department. Later on it was accepted before the tribunal that application for voluntary retirement deemed to have been withdrawn.

2. It appears that the applicant has been transferred to Dehra Dun. It has been alleged by the applicant that he has made two representations which

are pending for transferring him back to Ambernath or near about in view of the fact that he is now about to retire. From the date given by the applicant it appears that he is about 57 years and he may retire within a year also.

3. From the written statement of the respondents it appears that his two representations ~~which~~ are pending with the competent authorities and the same will be considered by the competent authorities in their due course on their own merits and the decision thereon shall be communicated by the competent authorities as soon as such a decision has been taken. Accordingly we direct the respondents to dispose of the applicant's two representations, taking into consideration the fact that he is on the verge of the retirement and there are certain administrative orders in this matter, within a period of two months from the date of communication of this order.

4. This application has been disposed of on the above lines. The reliefs not granted are deemed to have been rejected.


(M.Y. PRIOLKAR)
Member(A)


(U.C. SRIVASTAVA)
Vice-Chairman